

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-1025/ND/2020

IN THE MATTER OF:

M/s. SBK Trade and Infrastructure Pvt. Ltd.

...PETITIONER

Vs.

M/s. Trishul Residency Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 18.02.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-Creditor :Mr. Rishi Singhal, Advocate.
For the Respondent/Corporate-debtor :Mr. Abhishek Anand and Mr.
Rahul Adlakha, Advocates.**

ORDER

IA No. 440 of 2021 is an application for condonation of delay. Having heard the submissions made by the Applicant in this application, the delay condonation application is allowed and the reply filed by the Corporate-debtor is taken on record. Matter is adjourned to **10.03.2021** for final hearing.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Meenu)